

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. C.P.(IB)-771(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.03.2024**

NAME OF THE PARTIES: Shree Balaji Construction and engineering  
Services Private Limited

V/s.

Gannon Dunkerley And Company Limited.

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Adv. Shrey Shah for the Petitioner (present through VD, however, did not mark appearance) and Adv. Amir Arsiwala for the Respondent are present.
2. Vide order dated 01.02.2024 petitioner sought time to place on record additional affidavit and the liberty was granted to do the same within two weeks. The matter was listed today for final hearing. It is also mentioned in the cause list that no adjournments will be granted in the old pre-admission matter.
3. Despite that, the counsel for the petitioner again seeks an adjournment on the ground that rejoinder has been filed yesterday morning. We regret the conduct of the Petitioner and impose a cost of Rs. 50,000 to be paid to Prime Minister's Relief Fund through Bharat Kosh.
4. Rejoinder may be taken on record subject to clearance of defects. List on **12.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)